

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 270/2023

In the matter of:

Shrankhla Mittal

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

NDOH:- 12.07.2024

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Filed by



(Dr. B.M.S. Reddy)
Sr. Environmental Engineer
DPCC

Dated: 07 July, 2024

Place: Delhi

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Original Application No. 270/2023

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO THE ORDER
DATED 19.04.2024.**

1. That this Hon'ble Tribunal taken up the above referred matter on 19.04.2024 and pleased to direct DPCC:

(a) to verify payment made vide the remaining 03 receipts and proceedings initiated for recovery of environmental compensation of Rs 30 Lakhs imposed on the violators.

(b) to file action taken report mentioning in detail action taken report against M/s Mansion Bar and Global Kitchen on the basis of show cause notice dated 25.08.2023.

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2. That, in this matter, DPCC has filed the reports on 25.08.2023, 07.12.2023, 02.04.2024 and 16.04.2024. Further, in terms of the hearing held on 19.04.2024, as directed DPCC has filed clarification report on 22.04.2024. All the 5 documents are available on the records of this Hon`ble Tribunal.
3. That, with respect to para 1(a) it is most respectfully submitted that:
- (i) Closure directions were revoked wrt two units namely M/s Coast Cafe, A unit of M/s Ogaan Retail Pvt Ltd, H2 2nd Floor and M/s Coast Cafe, A unit of M/s Ogaan Retail Pvt Ltd, H2 3rd Floor vide letters dated 17.05.2024 after they deposited EC of Rs. 7.5 lakhs each. SDM de-sealed the unit and units have obtained consent from DPCC, also ETP system and Dual fuel mode systems for DG set have been installed by the unit. Unit has requested for permanent permission for commercial operation.
 - (ii) M/s Hustle Bar, 30-B, 2nd Floor, Hauz Khas Village has deposited Rs. 7.5 lakhs of EC imposed and submitted a representation interalia mentioning that they are going to close their restaurant and will hand over the property to owner. Request of the unit is under consideration.
 - (iii) M/s Fork You, Building No-30, 1st Floor, Hauz Khas Village has deposited EC of Rs. 7.5 lakhs.
 - (iv) SDM (Hauz Khas) had issued challans of Rs. 10,000/- each to 10 units for violation of the Noise Rules, 2000. The units were directed to submit the challan amount in DPCC by SDM and accordingly the challan amount was deposited by way of INB Transactions/ Bankers

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Cheques by the units. All 10 units have deposited the amount imposed by the SDM in DPCC.

In nutshell, all the 4 units have deposited EC of Rs. 7.50 lakhs each imposed by DPCC and also the 10 units have deposited of EC of Rs. 10,000/- each imposed on them by SDM wrt noise pollution.

4. That, with respect to para 1(b) it is most respectfully submitted that M/s Mansion Bar and Global Kitchen had applied for consent and the same was granted thereafter subsequent to issuance of Show Cause Notice by DPCC, therefore no further action is contemplated.
5. In view of the above, the present action taken report may kindly be taken on record.



(Dr. B.M.S. Reddy)
Sr. Environmental Engineer

Place - Delhi

Dated: 07.07.2024